रेलवे बोर्ड में तदर्थ आधार पर नियुक्तियां

5816. **श्री रामानन्द तिवारी** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे बोर्ड में निःसंवर्ग (एक्स कैडर) पद बनाये गये थे और उन पर तदर्थ आधार पर अनेक वर्ष से अधिकारी काम कर रहे हैं,

(ख) यदि हां, तो उनके वेतनमान क्या हैं और समय-समय पर उनको दिये जाने वाले विशेष वेतन का ब्यौरा क्या है; और

(ग) क्या इस बारे में अन्य अधिकारियों से अभ्यावेदन प्राप्त हुए हैं और यदि हां, तो उन पर क्या कार्यवाही की गई है ?

रेल मंत्री (प्रो० मधु दंडवते) : (क) और (ख). एक विवरण सभा पटल पर रख दिया गया है। [**ग्रन्थालय में रखा गया। देखिये संख्या** LT-891/77]

(ग) जी हां । कुछ पदों के सम्बन्ध में अभ्यावेदन प्राप्त हुए थे और उन पर सम्बन्धित नियमों का यथोचित ध्यान रखते हुए विचार किया गया था तथा उनके बारे में सक्षम प्राधिकारियों द्वारा निर्णय किया गया था । तदर्थ आधार पर की गयी नियुक्तियों की सूचना यथा-आवश्यक संघ लोक सेवा आयोग को दी गयी है ।

Names of Multi-national Companies in India

5817. SHRI KANWAR LAL GUPTA: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the names and addresses of multi-national companies in India who have been manufacturing drugs and medicines in India with the amount of capital invested in each company;

(b) the details of profit made by each company in the last three years;

(c) how much amount has been remitted to foreign countries by each company in the last three years; and

(d) what steps Government have taken to put the ceiling on profit of these companies?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c). A Statement furnishing the requisite information is laid on the Table of the Sabha. [*Placed in Library. See* No. LT—892/77.]

(d) The prices of bulk drugs and formulations are regulated under the Drug (Prices Control) Order, 1970 and the maximum selling price are fixed according to certain norms which allow for a reasonable rate of return on each item. It is also provided in the Drug (Prices Control) Order, 1970 that in case actual gross profit on formulations before tax for any particular year exceeds 15 per cent of the sales turnover, the excess has to be utilised with the prior approval of Government on certain specific purposes including R&D. The Committee on Drugs and Pharmaceutical Industry has made certain recommendations in regard to ceiling on profits with reference to the fixation of prices of bulk drugs and formulations for all drug manufacturing firms. These recommendations are under consideration of Government and a decision is likely to be taken soon.

Production of Life-saving Antibiotics

5818. SHRI SHANKERSINGHJI VAGHELA:
SHRI PRADYUMAN BAL:
Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the extent to which the life saving antibiotics are being produced in the country;

(b) the value and quantity of antibiotics being imported;

(c) whether there is any proposal to increase the indigenous production of life saving antibiotics; and

(d) if so, the particulars thereof and whether it is proposed that India should attain self-sufficiency in the case of production of life saving antibiotics and if so, by when?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) A Statement (Annexure-I) indicating the name and quantity of important antibioties produced in the country during 1976-77 is laid on the Table of the House. [*Placed in Library. See* No. LT—893/77].

(b) A Statement (Annexure-II) indicating the name, quantity and value of important antibiotics imported during 1975-76 is laid on the Table of the House. [*Placed in Library. See* No. LT—893/77].

(c) and (d). The degree of self-sufficiency in the field of antibiotic industry is steadily increasing. Recently Government have approved the expansion schemes of two public sector undertakings viz. M/s. Indian Drugs and Pharmaceuticals Limited and M/s. Hindustan Antibiotics Limited for increasing their capacities in the manufacture of certain antibiotics like Penicillin, Tetracycline, Streptomycin Sulphate etc. and for certain new antibiotics like Cephaloridine, Gentamycin Sulphate etc. Certain schemes of Private Sector of drug industry for the manufacture of antibiotics have also been approved by the Government. A statement indicating the details of letters of intent/industrial licences granted to various drug manufacturing units for the manufacture of antibiotic bulk drugs during the last 2 years is attached (Annexure-III).

उर्वरकों के आयात पर कर

5819. **श्री जगदम्बी प्रसाद यादव :**
श्री धर्मसिंह भाई पटेल :

क्या **पेट्रोलियम, रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि आयातित उर्वरकों पर कुल कितने कर लगते हैं तथा देश में उत्पादित उर्वरकों पर कितना उत्पादन तथा बिक्री कर लगता है ?

पैट्रोलियम, रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : आयातित उर्वरकों पर उन के मूल्य के 5 प्रतिशत की दर से आनुषंगिक सीमा शुल्क लगता है। म्यूरिएट आफ पोटाश और सल्फेट आफ पोटाश को छोड़कर जिनको 8—2—77 से समान शुल्क से छूट दी गई है, अन्य आयातित उर्वरकों पर उन के मूल्य के 15 प्रतिशत की दर से प्रतिकर सीमा शुल्क लिया जाता है।

देशीय नाइट्रोजन युक्त और कम्प्रैस फोस्फेटिक उर्वरकों पर उन के मूल्य के 15 प्रतिशत की दर से और देशीय सिंगल सुपरफोस्फेट पर उस के मूल्य के 7½ प्रतिशत की दर से उत्पाद शुल्क लिया जाता है। एक राज्य के बिक्री कर और दूसरे राज्य के बिक्री कर में अन्तर होता हैं। पंजाब, हरियाणा, महाराष्ट्र, असम, हिमाचल प्रदेश, जम्मू और काश्मीर, गोवा और मनीपुर आदि जैसे कुछ राज्यों और संघ शासित प्रदेशों ने उर्वरकों को बिक्री कर से छूट दे दी है। अन्य राज्यों के बिक्री कर की दर में 20 प्रतिशत से 5 प्रतिशत तक अन्तर है। इसके अतिरिक्त कुछ राज्यों जैसे